Funds for Educational Programmes in Manipur

479. SHRI W. ANGOU SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount of funds released from 199S-96, till date, to Manipur Government and NGOs of Manipur for implementing Central Project of District Institute of Education and Training, Non-formal Education, Integrated Education of Disabled Children, Vocationalisation of Education to Secondary level, on year-wise and project-wise basis;

(b) whether there is any difference in terms and conditions of use of Central funds by the State and NGOs;

(c) the guidelines for utilisation of Central funds; and

(d) whether Central Government are aware that State Government has violated the utilisation of the fund of the project?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) A statement giving details of funds released to Manipur Government and NGOs of Manipur under the Centrally Sponsored Schemes of Restructuring and Reorganisation of Teacher Education, Non-formal Education, Integrated Education of Disabled Children and Vocationalisation of Secondary Education, year-wise and project-wise, is enclosed (*see* below).

(b) and (c) The terms and conditions for providing assistance to State Governments/ NGO and for utilisation of funds under the aforesaid Centrally Sponsored Schemes have been stipulated in the guidelines of each Scheme. The Scheme-wise position in this regard is summarised as follows:—

- (i) Under the Centrally Sponsored Scheme of Restructuring and Reorganisation of Teacher Education, funds are not provided to NGOs.
- (ii) Under Non-Formal Education, State Governments are provided financial assistance for implementation of NFE Programme in the Centre-State ratio of 60:40 for co-ed Centres and 90:10 for girls centres. Voluntary Organisations are provided 100% financial assistance.
- (iii) There is no difference in terms and conditions of Central grants to State and NGOs under the Scheme of Integrated Education of Disabled Children (IEDC).
- (iv) For the Scheme of Vocationalisation of Secondary Eudcation, funds are not available to NGOs for a few items for which funds are provided to State Governments. Voluntary agencies and NGOs are given financial assistance for specific innovative programmes for conducting Vocational Education Programme.

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The guidelines for these Schemes make release of funds contingent upon utilisation of funds released previously, in whole or part, adjustment of unspent balances, furnishing of periodic progress Reports, Audited Accounts, Utilisation Certificates, etc.

(d) No such instance has come to the notice of the Department in respect of any project in Manipur.

Statement

Funds released to Government of Manipur and NGOs in the State under various Centrally Sponsored Schemes of Department of Elementary Education and Literacy

(I) District Institutes of Education & Training (DIETs)-under the Centrally Sponsored Scheme of Restructuring & Reorganisation of Teacher Education

	State Govt.	State Govt.	
	Non-recurring	Recurring	Total
1995-96	165.00	62.17	227.17
1996-97	_	_	—
1997-98	—	13.94	13.94
1998-99		65.57	65.57
1999-2000	—	—	—
(Till 30.11.199	99)		
Total	165.00	141.68	306.68

(Rs. in lakhs)

(II) Non-Formal Education (NFE)

(Rs. in lakhs)

	State Govt.	NGOs
1995-96	133.10	24.91
1996-97	228.50	66.59
1997-98	268.01	43.25
1998-99	141.94	53.61
1999-2000	124.32	50.83
Total	895.87	239.19

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(iii) Integrated Education of Disabled Children (IEDC)

(Rs. in lakhs)

State Govt.	
8.40	
32.85	
25.86	
26.56	"
_	
93.67	
econdary Education (V.E.)	
	(Rs. in lakhs)
State Govt	NGOs
35.24	
	0.42
_	0.42 0.42
8.00	
 8.00 14.21	0.42
	0.42 1.50
14.21	0.42 1.50 1.32
	32.85 25.86 26.56 93.67 econdary Education (V.E.)

Agitation of Rashtriya Kendriya Vidyalaya Adhyapak Sangh

480. SHRI JALALUDIN ANSARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Rashtriya Kendriya Vidyalaya Adhyapak Sangh had launched its multi-phased agitation w.e.f. 18th August, 1999;

(b) if so, the details of their demands;

(c) whether it is a fact that the General Secretary of this Association has since been charge-sheeted; and

(d) if so, the reasons therefor and the justification thereof?

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